BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 184/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

Name of the Company:

Tata Capital Financial Service Ltd.

V/s.

Dushion Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Himanshu Desai

Advocall

Petitioner

2. Sprander

Respondent

Learned Advocate Mr. Himanshu Desai present for Financial Creditor/ Petitioner. Learned Advocate Mr. Sharvil Majmudar present for Respondent.

Proof of service is filed.

Learned Advocate Mr. Sharvil Majmudar filed Vakalatnama for Respondent and prayed for time to file objections.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 09.01.2018 for objections of Respondent, if any, and for hearing before admission.

> MANUKAMA KUMAKI MEMBER JUDICIAL

Dated this the 15th day of December, 2017.